



ITEM NO.25

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.9907/2023

(Arising out of impugned final judgment and order dated 06-08-2018 in CRA No. 2854/2010 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAKESH & ORS.

Respondent(s)

(IA No. 85568/2023 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Sakshi Kakkar, AOR

For Respondent(s) Mrs. Maheravish Rein, Adv.
Mrs. Shamshravish Rein, Adv.
Mr. Aldanish Rein, AOR
Mr. Purushottam Sharma, Adv.
Mr. Meenesh Pathak, Adv.
Mr. Amod Bidhuri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to the order 05.12.2023, non-bailable warrants were issued against respondent Nos.1, 3 and 4 and they are produced by Mr. Vinod Kumar, Sub-Inspector of Police, Mr. Mahipal Singh, Head Constable and Mr. Pankaj Kumar, Constable brought respondent Nos.1, 3 and 4, after verification, before this Court.

Heard learned counsel appearing on behalf of the petitioner-State of Uttar Pradesh as also the learned counsel who has now filed Vakalatnama on behalf of respondent Nos.1, 3 and 4. Considering the fact that the said respondents have entered appearance and further fact that they had already undergone incarceration of a period of more 10 years prior to their acquittal as per the impugnd order, (though, the learned counsel appearing for petitioner-State submits that the verity of the said submission has to be verified), we are of the view that respondent Nos.1, 3 and 4 can be released on their personal bonds which shall be executed before the Superintendent of Police, Police Station-Banda, Uttar Pradesh. Ordered accordingly.

List on 30.04.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)